



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA

Home (Secret Section - A) Department

NOTIFICATION

G.O.(Ms) No.209/2020/HOME

*Dated, Thiruvananthapuram, 4th November, 2020.
19th Thulam, 1196.*

S. R. O. No. 777/2020

In exercise of the powers conferred under section 6 of the Delhi Special Police Establishment DSPE Act, 1946 (Central Act 25 of 1946), the Government of Kerala hereby revoke all previous notifications wherein general consent was granted to the members of the Delhi Special Police Establishment to exercise



powers and jurisdiction under the said Act in the state for the investigation of the offences under section 3 of the said Act.

However such revocation will not affect the pending investigation of cases initiated based on the consent issued under section 6 of the said Act.

By order of the Governor,
SANJAY M KAUL
Secretary to Government

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

The Government of Kerala have given general consent of the Government of Kerala under section 6 of the Delhi Police Establishment Act, 1946 (Central Act 25 of 1946) to the members of the Delhi Special Police Establishment in exercising powers and jurisdiction in the whole of the state for the investigation of the offences under section 3 of the said Act. Now the Government have decided to revoke all such general consent issued from time to time. Hence this notification.

The notification is intended to achieve the above object.

